

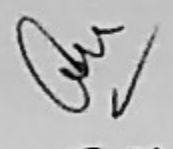
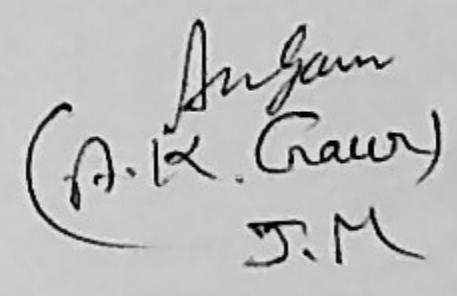
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / MA / RA / CP NO. 999 OF 2007

Applicant/s Hariom Srivastava Respts. V.O.I. Sors

Advocate for Applicant/s S. R.K. Nigam Advocate for Respondent/s Si R. Ranjan

Sheet No. 13

Notes of the Registry	Orders of the Tribunal
(1) OA is not Admitted	<u>30.1.09</u>
(2) Notices meant for Respondent No 1 to 3 has been Received by Si P.N. Rai Adv on 8-10-07	Hon' Mr. Justice A.K. Jog, J.M. OA shall be deemed admitted, if not already admitted.
(3) Vakalatnama File by Si Ravi Ranjan Adv on 6-11-07 for Respondent	List for final hearing on 22.4.09 before appropriate Bench. Pending MAs if any, shall also be decided by the Bench hearing OA.
(4) Counter Reply File by Si R. Ranjan Adv on 31-1-08 with MAs	 J.M.
(5) MA 4669/08 dismiss the OA	msj
(6) MA 4674/08 delay condone	<u>22.04.09</u>
(7) Rejoinder File by Si R.K. Nigam Adv for Petitioner So for	<u>MANO. 4183/08</u> filed on behalf of the applicant with prayer to dismiss the OA as withdrawn with liberty to file fresh OA. Learned Counsel for respondents has no objection.
(8) MA 652/08 condone the delay. to withdraw the OA, So for	OA is accordingly dismissed as withdrawn with liberty to file fresh OA.
Submitted	 (A.K. Nigam) J.M.
<u>28-1-09</u>	

Contd. On Sheet No. _____